## Tenure of IPS Officers on Deputation to CBI

2691. SHRI S. AGNIRAJ : Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the rules laid down by the Government regarding tenure of officers (IPS) on deputation to CBI;

(b) how many IPS officers at various levels (i.e. SP, DIG, JD) have completed their tenure and arc on extensions;

(c) what arc the guidelines for giving such extensions;

(d) whether such extensions arc given under any special dispensations and if so, the reasons therefor;

(c) what steps are being taken to do away with such special dispensations to give extensions; and

(f) whether such extensions of tenure cause stagnation at various levels in CBI and if so, what remedial actions are being contemplated?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI); (a) The period of deputation of IPS officers working in CBI is governed by the Tenure Rules for IPS officers. Deputation tenure for IPS officers in the rank of SP is 4 years and for DIG and IG 5 years. There is no fixed tenure in the rank of Additional DG and DG. IPS officers working in CBI if found to have special aptitude for working in CBI and whose retention is considered to be in public interest can be allowed and further tenure upto 3 years, in addition to the normal tenure subject to a maximum of 7 years. IPS officers already working as SP on promotion as DIG can be allowed a maximum tenure of 7 years or 3 years as DIG, whichever is later. IPS officers working as DIG on promotion as IG may be allowed a tenure of 3 years in the rank of IG, subject to a minimum of 5 years.

(b) 27 IPS officers i.e. 2 Joint Directors, 11 DIGs and 14 SPs have completed their normal tenure and are on extension. Among them, I Joint Director,

6 DIGs and 11 SPs are on CA ension permissible under the Rules. 1 Joint Director, 5 DIGs and 3 SPs have been allowed extension in relaxation of the Rules.

(c) and (d) Special aptitude for work in CBI and continuance in public interest are the two factors for giving extensions to IPS officers in CBI. Apart from this, IPS officers have been retained in CBI beyond permissible tenure under orders of Courts of Law when they arc involved in investigation of cases being supervised by various Courts.

(e) CBI Selection Board headed by the Central Vigilance Commissioner has been constituted, to monitor extension in tenure of officers working in CBI.

(f) While granting extension in tenure, it is ensured that it may not have any adverse effect on promotion of officers working in the organisation without compromising the public interest and administrative requirement.

## turrorist Training Camps in POK

2692. SHRIMATI URMILABEN CHIMANBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware about the terrorist training camps set up in the POK and whether this fact was discussed in the recent Indo-Pak delegates meeting;

(b) if so, the details thereof; and

(c) the action taken by Government to prevent Pak authorities to stop such activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Government are aware about the infrastructure that exists in Pakistan and Pakistan Occupied Kashmir for recruiting training, financing and arming terrorists for the purpose of infiltrating them into India.